Reinstatement of watchmen of FCI, Nalgonda

1941. SHRI A. NALLASIVAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Food Corporation of India has decided to accept the judgement of Andhra Pradesh High Court directing the F.C.I. to reinstate 82 retrenched watchmen of F.C.I. Nalgonda;
- (b) if so, whether the F.C.I. has impemented the judgement of Andhra Pradesh High Court;
 - (c) if not, the reasons therefor; and
- (d) the steps taken to implement the judgement?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUIAN PATEL): (a) The Andhra Pradesh High Court directed the F.C.I. to consider the retrenched workers for re-employment under the I.D. Act, 1947 on priority basis as and when vacancies arise. The FCI did not file appeal against the judgement.

(b) to (d) I has not yet been possible for F C.I. to re-appoint them for want of vacancies. The FCI is however, making efforts in this direction.

Strength of the Members/Additional Members of Railway board

1942, SHRI THOMAS KUTHIRA-VATTOM: Will the Minister of RAIL-WAYS be pleased to state:

- (a) what was the strength of Members/Additional Members/Directors of Railway Board as on Ist April, 1950; and
- (b) what is the present strength of the above categories as on 1st April 1990?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a)

The strength of the Members/Additional Members and Directors of Railway Board as on 1-4-50 was:—

Chief Commissioner, Railways —One
Financial Commissioner,
Railways —One
Members —Three
Additional Members —Nil
Directors —Six

(b) The present strength of the above categories is as under:—

Chairman, Railway Board —One
Financial Commissioner,
Railways —One
Mcmbers —Five
Additional Members —Nil
Advisers —Seventeen
Executive Directors & equivalent four

Rules governing the tenure of deputation-

1943. SHRI THOMAS KUTHIRA-VATTOM: Will the Minister of RAIL-WAYS be pleased to state:

- (a) what are the rules governing the tenure of deputationists in the Ministry from the Zonal Railways and what is the normal tenure;
- (b) whether Government would follow an uniform policy in this regard; and
- (c) what is the tenure of officers and staff in the Ministry, whether they are also shifted periodically?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) At present, the following tenure has been fixed for the officers belonging to different Group 'A' Railway Services posted in Railway Board's Office on the lines of